

SPECIAL BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (CAA) No.27/ALD/2023 IN CA (CAA) No.8/ALD/2022
(Second Motion)

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PALIWAL MEDICARE PVT. LTD. WITH PALIWAL DIAGNOSTICS PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ankit Misra, PCS : *For the Petitioner Companies*
Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld.*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*
Sh. Krishna Dev Vyas, Adv. : *For the ROC*

ORDER

Ld. Counsels representing their respective parties are present through VC.

- 1.** Ld. Counsel representing the Income Tax Department states that the report with respect to Petitioner/ Transferor Company No.1 has already been filed, which is on record, and he seeks two weeks time to file the report with regard to Transferee Company.
- 2.** Let the needful be done within the aforesaid stipulated period by serving an advance copy to the other side. It is made clear that this would be the last opportunity granted to the Income Tax Department for filing the said report, failing which, the matter would be heard on merits based on documents available on record.
- 3.** The matter is adjourned for further hearing on 14th August, 2024 before the Regular Bench, and to be taken up higher on Board.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*